

Read: (I) Hon'ble High Court's Circular dated 26.06.2020

No. B/5036/2020
District Court, Bhavnagar
Date:30.06.2020

-: OFFICE ORDER No. 400 /2020:-

Commencement of Judicial work from 01.07.2020 in compliance with the order of Hon'ble High Court referred to in the preamble.

Consequent upon the order passed by the Hon'ble High Court on 26.06.2020, for maximum working of the courts, all Judicial Officers of this establishment of Bhavnagar District are requested to identify the matters even the pending matters, which may be admitted through e-filing and heard through Video Conferencing in their respective courts which are included but not limited to in the circular of Hon'ble High Court cited in the preamble at sr. nos. 2,3,4,5,6 & 7.

All the Judicial Officers are hereby instructed to issue necessary directions to the staff members for the aforesaid activities in compliance with the Hon'ble High Court's Circular and to conduct identified matters in accordance with the norms mandated by the Hon'ble High Court.

They are advised to check that all staff members work maintaining social distancing, wear gloves and masks and use sanitizers frequently

All Judicial Officers are hereby instructed further to keep their Laptops/Mobile with them and check the compatibility of their devices for conducting online hearing of identified cases. The same instruction is applied for their computer system on board / Chamber as well. It is advised to all the Judicial Officers to have a backup for devices and internet connection so as to avoid mishap, if any occurs during the online hearing of their cases.

The registry is hereby directed to check that all the entrants in the court building strictly utilize the Sanitization Tunnel, their body temperature is

measured with thermal gun and that they have proper gears (such as masks and gloves) to avoid COVID-19 contamination.

They are further directed to oversee that social distancing is maintained throughout the court building by all the stake holders.

All the guidelines to avoid contamination of COVID-19 mentioned in Hon'ble High Court's previous letters in this regard and in the circular cited under the preamble should be strictly adhered to while taking up to aforesaid judicial work.

That the necessary arrangement for providing video booth facilities to Advocates who do not have means of Video conferencing to participate in virtual hearing would be made by a separate order.

All Judicial officers, advocates, staff members and other stake holders to solicit their kind cooperation to comply the order of the Hon'ble High Court.




(R.T. Vachhani)
Principal District Judge
Bhavnagar

Copy forwarded for information and necessary action to :

1. All Judicial Officers, Bhavnagar District
2. Collector office, Bhavnagar
3. Commissioner office, Bhavnagar
4. The Superintendent of Police, Bhavnagar (to inform all police stations of the district)
5. Court Manager, District Court, Bhavnagar
6. System Officer, Bhavnagar District.
7. Presidents, All Bar Associations
8. DGP/APP office
9. Criminal/Civil/MACT Branches
10. District Jail, Bhavnagar

Attested by


JIC Registrar,
District Court,
Bhavnagar.